(2021) 10 SEBI CK 0185

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 215, 537, 538, 539 Of 2021, Miscellaneous Application No. 1136 Of 2021

P. Srikant And Ors — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 29-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0185

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Ravichandra Hegde, Parinaz Bharucha, Samyak Pati, Chander Uday Singh, Abhiraj Arora, Rashi Dalmia, Karthik Narayan, Harshvardhan Nankani

Judgement

1. Inspite of a specific timeline granted to the respondent to file the reply. The same has not been done within the stipulated period. The reply has been filed without any application for condoning the delay. Three weeks time is allowed to the appellants to file rejoinder. List on December 06, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matters would be taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

